

ITEM NO.1501  
(For judgment)

COURT NO.2

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26925/2011  
(Arising out of impugned final judgment and order dated  
23-08-2011 in CWP No. 15378/2011 passed by the High Court Of  
Punjab & Haryana At Chandigarh)

RAM KRISHAN GROVER & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([HEARD BY HON. THE CHIEF JUSTICE, HON. L. NAGESWARA RAO AND  
HON. SANJIV KAHNNA, JJ.] )

WITH

SLP(C) No. 28107/2011 (IV-B)

SLP(C) No. 28371/2011 (IV-B)

SLP(C) No. 28593/2011 (IV-B)

SLP(C) No. 31284/2011 (IV-B)

SLP(C) No. 2091/2012 (IV-B)

SLP(C) No. 34304/2012 (IV-B)

SLP(C) No. 17458/2013 (IV-B)

SLP(C) No. 35980/2013 (IV-B)

SLP© No. 2426/2012

SLP© No. 18211/2016

Date : 14-11-2019 These petitions were called on  
pronouncement of judgment today.

For Petitioner(s)

Ms. Kaveeta Wadia, AOR

Mrs. Kamaldeep Gulati, AOR

Mr. Alok Kr. Aggarwal, Adv.

Ms. Pavni Poddar, Adv.

Ms. Anushruti, Adv.

Ms. Garima Prashad, AOR

Mr. Rishi Malhotra, AOR

For Petitioner(s)/  
Respondent(s)

Mr. Sanjai Kumar Pathak, AOR

Ms. Shashi Pathak, Adv.

Mr. Arvind Kumar Tripathi, Adv.

For Respondent(s) Mr. B. Krishna Prasad, AOR  
 Mr. Anil Kumar Mishra, AOR  
 Mr. P.N. Puri, AOR  
 Mr. S.S. Chopra, Adv.  
 Mrs. Reeta Dewan Puri, Adv.  
 Ms. Bano Beswal, Adv.  
 Mr. Abhishek Puri, Adv.  
 Mr. Deepak Goel, AOR  
 Mr. Subhasish Bhowmick, AOR  
 Mr. Jatinder Kumar Bhatia, AOR  
 Mr. Yash Pal Dhingra, AOR  
 Mr. Dinesh Verma, Adv.  
 Mr. S.L. Aneja, AOR  
 Mr. Subhasish Bhowmick, Adv.  
 Mr. Ritesh Khatri, AOR  
 Ms. Uttara Babbar, Adv.  
 Ms. Bhavana Duhoon, Adv.  
 Mr. Manan Bansal, Adv.

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Hon'ble Mr. Justice Sanjiv Khanna pronounced the judgment of the Bench comprising Hon. the Chief Justice, Hon. Mr. Justice L. Nageswara Rao and His Lordship.

Delay, if any, is condoned.

Leave granted.

The appeals are dismissed in terms of the signed reportable judgment. There would be no order as to costs.

Pending applications, if any, stand disposed of.

SLP© No. 2426/2012 & SLP© No. 18211/2016

Taken on Board. De-tagged.

[ CHARANJEET KAUR ]  
 A.R.-CUM-P.S.

[ INDU KUMARI POKHRIYAL ]  
 ASSTT. REGISTRAR

[ Signed reportable judgment is placed on the file ]